

ITEM NO.48

COURT NO.9

SECTION XI-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

PETITION FOR SPECIAL LEAVE TO APPEAL (C) NO. 23304/2025

[Arising out of impugned final judgment and order dated 25-10-2024 in MACA No. 407/2015 passed by the High Court of Kerala at Ernakulam]

VENUGOPALAN

PETITIONER(S)

VERSUS

ASHKAR & ORS.

RESPONDENT(S)

MS. BHUMI AGRAWAL, LD. COUNSEL AMICUS CURIAE (PRO BONO), ON BEHALF OF RESPONDENT NO.1.....MR. YOSHIT JAIN, LEARNED COUNSEL LD. COUNSEL AMICUS CURIAE (PRO BONO), ON BEHALF OF RESPONDENT NO.2.....MR. ABHYUDEY KABRA, LD. COUNSEL AMICUS CURIAE (PRO BONO), ON BEHALF OF RESPONDENT NO. 3

IA No. 186615/2025 - CONDONATION OF DELAY IN FILING

IA No. 186613/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Date : 28-11-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s): Mr. Iqbal Singh, Adv.
Mr. Naresh Kumar, AOR
Ms. Meenu Juneja, Adv.
Mr. Gursimar Singh, Adv.

For Respondent(s): Ms. Bhumi Agrawal, AOR

Mr. Yoshit Jain, AOR

Mr. Abhyudey Kabra, AOR

Ms. Awantika Manohar, AOR
Ms. Parul Dhurvey, Adv.
Mr. Aman Kr. Pandey, Adv.

**UPON hearing the counsel, the Court made the following
O R D E R**

- 1. Leave granted.**
- 2. The appeal is allowed in terms of the signed order,
which is placed on the file.**

**(POOJA SHARMA)
AR-CUM-PS**

**(MANOJ KUMAR)
COURT MASTER (NSH)**